Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer From BRAPM PUR - 199. Constituency(Name of the Constituency) DILMARNI son/daughter/wife of LATE KAYAN NARAYAN Mishra

Aged Sy years, resident of DI Kautileya Nagar, MP, MIA Colony, vernosy college mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-(strike out whichever is not applicable) (BHARTIYA JANTA PARTY) (1) I am a candidate set up by BJP (name of the political party ) / am contesting as an Independent candidate. (2) Details of PAN and status of filing of Income tax return : SL No. Names Permanent The financial year for Total income Account Number which the last shown In Income (PAN) Income-tax return has Tax Return (in been filed Rupees) 1. BAYPD&086N MARNI DEVT 2. Spouse-

# (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Dependent 1

Dependent 2

Dependent 3 ......

4.

5.

SL No.	Offence	Description	-
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:		
(b)	Name of the court, Case No. and Date of order taking cognizance :		
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):		

## Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	

(c)	Punishment imposed :	

# (5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

### A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4 . Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	55,000-	*			
(ii)	Financial Companies and Cooperative societies and the amount in each such deposit	Vielham Mand	alpatro. 1,90,000 (Bura) - 2040	1		
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount,					
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount					
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Safatifiell				
(vii)	Jewelry, bullion and valuable	9 18 hor Re-315 640				

(viii)	Any other assets such as value of Claims/interest		
(ix)	Gross Total value	75948000	

B. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)					
	Area (Total measurement in acres)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase			150		
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
i	Approximate Current market value					
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	Whether inherited property (Yes or NO)		
	Date of purchase in case of self acquired property		
	Cost of property (in case of purchase) at the time of purchase		
	Any Investment on the property by way of development, construction etc.		
	Approximate Current market value		
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	-	
	Area (Total measurement in sq. ft.)		
	Built up Area (Total measurement in sq. ft.)		
	Whether inherited property (Yes or NO)		
	Date of purchase in case of self acquired property		
	Cost of property (in case of purchase) at the time of purchase		
	Any Investment on the land by way of development, construction etc.		
	Approximate Current market value		
(v)	Others (such as interest in property)		
(vi)	Total of Current Market Value of (i) to (v) above		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	3,51,310=0				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	Any other liability	3,50,000	
	Grand total of liabilities	701210=+	
(ii)	Government Dues: Dues to departments dealing with government accommodation		
	Dues to departments dealing with supply of water		
	Dues to departments dealing with supply of electricity		
	Dues to departments dealing with supply of telephones/mobiles		
	Dues to departments dealing with government transport (including aircrafts and helicopters)		
	Income Tax Dues		
	Wealth Tax Dues		
	Service Tax Dues		
	Municipal /Property Tax Dues		
	Sales Tax Dues		
	Any other dues		
	Grand total of all Govt. dues		

(7) Details of profession or occupation:
a. Self....Member. Prihar Legistrehme Assembaly

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	175, Kautilya Nagor, MP, MLA, Colongy
3.	Number and Name of the constituency and state	199-Brahampur vidhan Sabha
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	ВЛР
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NO

5.		AN of				ar for which la	and a	Tota	al Income Show
	1	) Candidate			***************************************	2001 2301	in med		
		) Spouse:							
	(c	) Dependents							
6.		Details	of Assets and	Liabil	itie				
Α.	-	Description	Self	Spous	e	Dependent-I	Depende	nt-II	Dependent-III
		Moveable Asset (Total value)	10,50,000						
B.		Immovable Asset	2,52,000						
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
(	(ii)	Approximate Current Market Price of Asset (Total Value)							
7		Liabilities			+			_	
		(i) Government dues (Total)	3,51,210-		T				
		(ii) Loans from Bank, Financial Institutions and others (Total)	3.50,000						
	(0	ghest educational qualific give details of School / Uni gree) (Name of the School	versity educati	ion with versity	ful and	I form of the of the year in wh	certificate	diplo	ma/ degree was completed.)

दलम्णी द्वी DEPONENT

above.

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and neatly.